

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
Appeal No. 24/ND/252/2023

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Income Tax Officer, Ward 7(1), New Delhi | ... | Appellant |
| Versus | | |
| Registrar of Companies, Delhi & Ors. (M/s | ... | Respondent |
| Daily Delite India Pvt. Ltd.) | | |

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|---|
| For the Appellant | : Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs. |
| For the ROC | : Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

At joint request and with the consent of the parties, the matter
is adjourned to **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)